

**POLICY DOCUMENT**

**Product Name: Sahara Dhanvarsha– Jeevan Bima(UIN: 127N030V01 )**  
**(Policy Term 15 years)**

**Type of Product: Non-linked Money-Back Endowment Assurance Without Profits Plan**  
**SCHEDULE**

<b>Policy No.</b>		<b>Customer ID</b>	
<b>AGENCY CODE</b>		<b>Agent's Name</b>	
<b>MOBILE/LANDLINE NO. OF THE AGENT</b>			
<b>Name of the Life Assured</b>			
<b>Address :</b>			
<b>Name of the Proponent</b>			

<b>Proposal No.</b>		<b>Date of Proposal</b>	
<b>Date of Commencement</b>		<b>Mode of Payment</b>	
<b>Age</b>		<b>Date of Birth</b>	
<b>Nature of age-proof submitted</b>		<b>Whether Age Admitted</b>	

<b>Coverage type</b>	<b>Product Code</b>	<b>Sum Assured (In Rs)</b>	<b>Policy Term (In Years)</b>	<b>Premium Paying Term (In Years)</b>	<b>Maturity Date</b>	<b>Premium (In Rs)</b>
				10 years		
<b>Installment Premium</b>						

<b>Name of the Nominee (Under Section 39 of the Insurance Act, 1938)</b>		
<b>Name of the Appointee if Nominee is minor</b>		
<b>Event</b>	<b>Benefit</b>	
Survival up to the end of the policy term	30% of Sum Assured	
Death during the policy term	Sum Assured will payable immediately on death of the life assured. However, death benefit will not be less than 105% of all premiums paid excluding extra premiums, if any, as on the date of death of the life assured.	
Survival Benefit	Survival benefit will be payable on survival of the life assured at specified intervals as under: At the end of the 3rd Year : 10% of the Sum Assured At the end of the 6th Year : 15% of the Sum Assured At the end of the 9th Year : 20% of the Sum Assured At the end of the 12th Year : 25% of the Sum Assured	
To whom payable	The Proposer or his Assigns or Nominees (under section 39 of the Insurance Act,1938), or Proving Executors or Administrators or other Legal Representatives under law.	
Period during which premiums payable	Survival up to the premium paying term or death if earlier	
Dates when premiums payable		
Special Provisions		

Sahara India Life Insurance Company Ltd. (hereinafter called the Company) having received a proposal and Declaration, and the first premium from the Proposer and the Life Assured named in the Schedule referred to hereinabove and the said Proposal and Declaration with the statements contained and referred to therein having been agreed to by the said Proposer and the Company as the basis of this assurance the Company does by this Policy agree to pay the Assured benefit without interest at the Registered or Local Corporate Office of the Company where this policy is serviced to the person or persons to whom the same is payable in terms of the said Schedule, on proof to the satisfaction of the Company of the benefit having become payable as set out in the Schedule, of the

title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal if not previously admitted.

And it is hereby declared that this Policy of Assurance shall be subject to the Conditions and Privileges printed and attached with the Schedule and that the Schedule above referred to and every endorsement placed on the policy by the Company shall be deemed part of the policy.

Signed at Lucknow

Date:

Authorised Signatory

## Conditions and privileges

### 1. Definitions:

“**age**” means the age nearer birthday as on the date of commencement on the basis of date of birth as declared in the Proposal Form.

“**proposer**” means the person who proposes for insurance on his/her own life or on the life of the minor to be assured.

“**life assured**” means the person on whose life insurance cover is granted.

“**maturity date**” means the date on which the risk cover ceases and benefits available become payable in terms of the policy except in case where death of the life assured occurs prior to the said date.

“**policy anniversary**” means the date and month of the commencement of the policy falling subsequently every year.

“**policyholder**” means the owner of the policy in whom right and title under the policy vests.

“**sum assured**” means the amount payable in terms of the policy conditions.

“**installment premium**” means the premium payable yearly, half-yearly, quarterly or monthly depending on the mode of payment opted by the policyholder.

“**surrender**” means terminating the contract once for all. On surrender a surrender value is payable as specified in the policy document.

2. **Age Proof:** The premium mentioned in the policy has been calculated on the basis of the age disclosed in the proposal form. Should there be difference in the age proof submitted and the age mentioned in the proposal form, the Company will charge difference of premiums with interest on the prevailing rate compounding half yearly on the difference of the original premium charged and correct premium from the date of commencement till the admission of age. A charge for the outstanding difference of premiums and interest will be created on the policy without prejudice to the interest of the Company and the same will be recovered from any claim amount payable under the policy. In case the age renders the life assured uninsurable under the existing product, the benefits under the policy will be governed by Clause 13.

### 3. Suicide:

In case of death due to suicide within twelve months:

- (i) from the date of inception of the policy, 80% of the premium(s) paid, excluding extra premiums paid if any, shall be payable,

or

- (ii) from the date of revival of the policy, an amount higher of 80% of the premium(s), excluding extra premiums paid if any, paid till the date of death or the surrender value attained by the policy, shall be payable

to the nominee or beneficiary of the policyholder provided the policy was in force.

4. **Assignment and Nomination:** Assignment of the policy, whether with or without consideration may be made only by an endorsement upon the policy itself or by a separate instrument, signed in either case by the transferor or by the assignor or his duly authorised agent and attested by at least one witness, specifically setting forth the fact of transfer or assignment.

The holder of a policy of life insurance on his own life may, when effecting the policy or at any time before the policy matures for payment, nominate the person or persons to whom the money secured by the policy shall be paid in the event of his death.

Notice should be served on the Company for registration of Assignment/Change in Nomination.

The Company does not accept any responsibility or express any opinion as to its validity or legal effect.

**5. Non-forfeiture benefit if payment of premiums is discontinued:**

If the premiums have been paid for at least three consecutive years and the policyholder does not pay due premiums thereafter within the grace period, the policy will be automatically converted into a paid-up policy.

Paid-up sum assured will be calculated as per the following chart, on proportionate basis being number of premiums paid to number of premiums payable less survival benefits paid.

Policy anniversary ( provided all due premiums up to that anniversary are paid)	3	4	5	6	7	8	9	10	11	12	13	14	15
Paid UP Assurance for Rs. 1000 Sum Assured	200	300	400	350	450	550	450	550	550	300	300	300	300

**6. Grace Period:**

Grace period of 30 days irrespective of any calendar month will be allowed for payment of yearly, half-yearly and quarterly premiums and 15 days under monthly mode of premium. In case premium is not paid within the grace period and if death occurs within this period, the policy will be still valid and the sum assured shall be paid to the claimant after deduction of outstanding premiums falling due before the next policy anniversary.

- 7. Revival:** If premium is not paid within the grace period, the policy shall lapse. A lapsed policy can be revived during the revival period of two years from the date of discontinuance due to non-payment of premium (date of first unpaid premium) of the policy but before the date of maturity on payment of all arrears of premium together with interest at such rate as may be decided by the Company from time to time and submission of proof of continued insurability to the satisfaction of the Company. However the Company reserves the right to accept or decline the revival of a lapsed policy. The revival of a lapsed policy shall take effect only after its approval is specifically communicated to the policyholder.
- 8. Vesting of Policy:** In case the policy is issued on the life of a minor, it will automatically vest in the life assured on the date the child attains the age of 18 years.  
On vesting, the life assured shall become the absolute owner of the policy and the proposer shall cease to have any interest therein.
- 9. Maturity Benefit:** If the policy is in force for full sum assured, 30% of the Sum Assured will be payable at maturity.  
In case of paid-up policy, paid-up Sum Assured as specified in condition no 5 above will be payable on maturity.
- 10. Death Benefit:** If the policy is in force, full Sum Assured will be payable immediately on death of the life assured. However, death benefit will not be less than 105% of all premiums paid, excluding extra premiums, if any, as on the date of death of the life assured.  
In case of paid-up policy, paid up sum assured will be payable immediately on death of the life assured.
- 11. Survival Benefit:** Survival benefit is payable at specified intervals as stated hereunder upon survival of the life assured:
- |                             |   |                        |
|-----------------------------|---|------------------------|
| At the end of the 3rd Year  | : | 10% of the Sum Assured |
| At the end of the 6th Year  | : | 15% of the Sum Assured |
| At the end of the 9th Year  | : | 20% of the Sum Assured |
| At the end of the 12th Year | : | 25% of the Sum Assured |
- 12. Surrender Value:** If at least three years premiums have been paid, the policy can be surrendered anytime during the term of the policy when higher of the Guaranteed Surrender Value and Special Surrender Value will be, payable, where  
Guaranteed Surrender Value will be:
- If surrendered during the 3<sup>rd</sup> year- 30% of the premiums paidless survival benefits already paid, if any.
  - If surrendered during the 4<sup>th</sup> to 7<sup>th</sup> year- 50% of premiums paid less survival benefits already paid, if any
  - If surrendered during the 8<sup>th</sup> year & onwards - 50% increasing by 6% p.a of premiums paid less survival benefits already paid, if any for each subsequent year beyond 7<sup>th</sup> year subject to maximum of 90% of premiums paid less survival benefits already paid, if any.
- The premiums paid as aforesaid exclude any extra premiums

Special Surrender Value will be cash value of the Paid-up Sum Assured at the time of surrender. It may be revised from time to time depending on the experience of the company..

13. **Forfeiture in certain events:** The policy will be cancelled in case any condition contained or endorsed herein is contravened or in case it is found that the proposal, personal statement or any connected document contains any untrue or incorrect statement or any material information has been withheld. Such cancellation of the policy will be subject to payment of surrender value already acquired by the policy.  
However, after the expiry of two years from the date on which it was effected, the Company may call the policy in question and cancel it only if it is established that such concealment or misrepresentation was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and the policyholder knew at the time of making it that the statement was false or it suppressed facts which it was material to disclose. Such cancellation of the policy will be subject to payment of surrender value already acquired by the policy.
14. **Free Look period:** Policyholder is entitled to review the terms and conditions of the policy within a period of fifteen days from the date of receipt of the policy bond and in case of any disagreement with the terms and conditions, the policyholder shall have option to return the policy bond stating the reasons for disagreement. In such a case the policyholder shall be entitled to refund of the paid premium after deduction of proportionate risk premium, expenses incurred towards medical examination and stamp duty charges.
15. **Taxation:** Tax benefits if any, under the policy will be as per prevailing provisions of the Income-Tax Laws. The Company reserves the right to withhold from the policy proceeds such taxes, charges or levies as may be applicable from time to time. The Company also reserves the right to recover from the policyholder such taxes, charges or levies including Service Tax as may be imposed on insurance transactions including policy premium.
16. **Address for communication:** All communications in respect of this policy may be sent to the Registered Office or to the Local Corporate Office of the Company.
17. **Loan:** Loans shall not be granted under this plan.
18. **Section 45 of Insurance Act, 1938:** No policy of life insurance shall, after the expiry of two years from the date on which it was effected, be called in question by the insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or it suppressed facts which it was material to disclose.
19. **Claim settlements:** Normally the following documents will be required for settlement of claim:
  - (a) **On maturity-**
    - (1) Policy bond
    - (2) Discharge voucher
    - (3) Deed of Assignment if any
  - (b) **On death-** One or more of the following documents may be required on the basis of cause of death
    - (1) Prescribed Death Claim Form
    - (2) Policy Bond
    - (3) Original death Certificate
    - (4) Certificate of cremation / burial
    - (5) Discharge Form
    - (6) Hospital / last Medical Attendant's Certificate
    - (7) Legal evidence of title to the claim if the claimant is not a Nominee / Assignee
    - (8) Employer's certificate stating leave availed on Medical grounds
    - (9) Copies of First Information Report, Police Inquest Report & Post Mortem Report in case the death occurred due to accident
    - (10) Any other document as may be called for if required

20. **Grievance Redressal:** Any grievance/ complaint pertaining to this policy may be addressed to the Local Corporate Office of the Company or to the Grievance Redressal Officer, at the following address:

öThe Grievance Redressal Officer,  
Sahara India Life Insurance Company Ltd.,  
Sahara India Centre,  
2, Kapoorthala Complex,  
Lucknow-226024ö

In case however, the grievance/complaint remains unresolved, the policyholder may approach the nearest Ombudsman office. The addresses of different Ombudsman offices are given below.

Office of the Ombudsman	Name of the Ombudsman	Contact Details	Areas of Jurisdiction
<b>AHMEDABAD</b>	Shri P. Ramamoorthy	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, <b>AHMEDABAD-380 014.</b> Tel.:- 079-27546840 Fax : 079-27546142 Email <a href="mailto:ins.omb@rediffmail.com">ins.omb@rediffmail.com</a>	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
<b>BHOPAL</b>		Insurance Ombudsman, Office of the Insurance Ombudsman, Janak Vihar Complex, 2 <sup>nd</sup> Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, <b>BHOPAL(M.P.)-462 023.</b> Tel.:- 0755-2569201 Fax : 0755-2769203 Email <a href="mailto:bimalokpalbhopal@airtelmail.in">bimalokpalbhopal@airtelmail.in</a>	Madhya Pradesh & Chhattisgarh
<b>BHUBANESHWAR</b>	Shri B. P. Parija	Insurance Ombudsman, Office of the Insurance Ombudsman, 62, Forest Park, <b>BHUBANESHWAR-751 009.</b> Tel.:- 0674-2596455 Fax : 0674-2596429 Email <a href="mailto:ioobbsr@dataone.in">ioobbsr@dataone.in</a>	Orissa
<b>CHANDIGARH</b>	Shri Manik Sonawane	Insurance Ombudsman, Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building. Sector 17-D, <b>CHANDIGARH-160 017.</b> Tel.:- 0172-2706468 Fax : 0172-2708274 Email <a href="mailto:ombchd@yahoo.co.in">ombchd@yahoo.co.in</a>	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh
<b>CHENNAI</b>		Insurance Ombudsman, Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, <b>CHENNAI-600 018.</b>	Tamil Nadu, UTó Pondicherry Town and Karaikal (which are



		Tel.:- 044-24333668 /5284 Fax : 044-24333664  Email <a href="mailto:chennaiinsuranceombudsman@gmail.com">chennaiinsuranceombudsman@gmail.com</a>	part of UT of Pondicherry)
<b>NEW DELHI</b>	Shri Surendra Pal Singh	Shri Surendra Pal Singh Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, <b><u>NEW DELHI-110 002.</u></b> Tel.:- 011-23239633 Fax : 011-23230858 Email <a href="mailto:iobdelraj@rediffmail.com">iobdelraj@rediffmail.com</a>	Delhi & Rajasthan
<b>GUWAHATI</b>	Shri D. C. Choudhury	Shri D.C. Choudhury, Insurance Ombudsman, Office of the Insurance Ombudsman, ĀJeevan NiveshĀ, 5 <sup>th</sup> Floor, Near Panbazar Overbridge, S.S. Road, <b><u>GUWAHATI-781 001 (ASSAM).</u></b> Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email <a href="mailto:ombudsmanghy@rediffmail.com">ombudsmanghy@rediffmail.com</a>	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
<b>HYDERABAD</b>		Insurance Ombudsman, Office of the Insurance Ombudsman, 6-2-46, 1 <sup>st</sup> Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, <b><u>HYDERABAD-500 004.</u></b> Tel : 040-65504123 Fax: 040-23376599 Email <a href="mailto:insombudhyd@gmail.com">insombudhyd@gmail.com</a>	Andhra Pradesh, Karnataka and UT of Yanam Ā a part of the UT of Pondicherry
<b>KOCHI</b>	Shri R. Jyothindranathan	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, <b><u>ERNAKULAM-682 015.</u></b> Tel : 0484-2358759 Fax : 0484-2359336 Email <a href="mailto:iokochi@asianetindia.com">iokochi@asianetindia.com</a>	Kerala , UT of (a) Lakshadweep , (b) Mahe Ā a part of UT of Pondicherry
<b>KOLKATA</b>	Ms. Manika Datta	Ms. Manika Datta Insurance Ombudsman, Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, <b><u>Kolkatta – 700 072.</u></b> Tel: 033 22124346/(40) Fax: 033 22124341 Email: <a href="mailto:iombsbpa@bsnl.in">iombsbpa@bsnl.in</a>	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim
<b>LUCKNOW</b>	Shri G. B. Pande	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2,	Uttar Pradesh and Uttaranchal

		6 <sup>th</sup> Floor, Nawal Kishore Road, Hazaratganj, <b><u>LUCKNOW-226 001.</u></b> Tel : 0522 -2231331 Fax : 0522-2231310 Email <a href="mailto:insombudsman@rediffmail.com">insombudsman@rediffmail.com</a>	
<b>MUMBAI</b>		Insurance Ombudsman, Office of the Insurance Ombudsman, S.V. Road, Santacruz(W), <b><u>MUMBAI-400 054.</u></b> Tel : 022-26106928 Fax : 022-26106052 Email <a href="mailto:ombudsmanmumbai@gmail.com">ombudsmanmumbai@gmail.com</a>	Maharashtra , Goa

SAMPLE POLICY